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NATIONAL SEEDS CORPORATION LIMITED
CENTRAL STATE FARM, HISAR
10 KM, SIRSA ROAD, HISAR-125001

CSF/HSR/Estt/1-196/2024

Date : 25.1.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A No 05/2024

In

Original Application No 312/2023

Rajesh kumar Singh V/s State of Haryana

Reply on behalf of Applicant in reference to Notice dated 18.1.2024 in O.A No 312/2023

It is respectfully submitted before the Hon'ble NGT, New Delhi that :

An inspection of 32 acre land area utilized by Municipal Corporation, Hisar for dumping and disposal of Municipal Solid Waste and animal carcasses of dead animals was conducted by a committee constituted of officers of Central State Farm, Hisar on 24.1.2024. After inspection of the area, it was noticed that :

1. Municipal Solid Waste, Garbage and animal carcasses of dead animals were found scattered in the area along with animal carcasses of dead animals.
2. Boundary walls in some pockets of 32 acre land were installed and the process of installation of walls in some pockets was in progress.
3. Garbage was being burnt in the said land which results in creation of toxic gases and polluting the atmosphere of residential colony and near by areas of adjoining chak 38000 RD, Block 3 of CSF, Hisar.
4. In violation of environmental laws, there was no arrangement for burning of Municipal Solid Waste i.e Incinerators including pollution mitigation equipment's i.e flue gas cleaning etc.
5. Though some machines for processing the solid waste into compost were installed but the quantity of legacy waste processed is nominal in comparison to waste generated and dumped in the area.
6. There was no official present on site for monitoring the garbage dumping, treatment and processing of solid waste.
7. No corrective steps were found to be adopted by Municipal Corporation, Hisar regarding installation of centralized processing of solid waste to compost.
8. No action has been taken by M.C, Hisar so as to restrict the burning of legacy waste/garbage .

The remedial measures adopted by Municipal Corporation Hisar during the recent months after submission of report dated 04.9.2023 by committee of Sh Niraj, I.A.S , Addl Dy. Commissioner and Sh Sunil Sheoran, Scientist B, HSPCB, Hisar in compliance of Hon'ble NGT orders dated 26.5.2023 are insufficient and in violation of environmental laws. The illegal act of the concerned Municipal Authorities are depriving the employees and the family members of Central State Farm, Hisar from their constitutional rights of living a healthy life in a pollution free atmosphere. The process of dumping and burning of municipal waste/garbage is being continued which results in creating toxic chemicals, release of dioxins and furans and other hazardous gases risky for human lives.

Thus, it is prayed that the concerned Municipal Authorities may be restricted from conducting the improper activities of dumping and burning of Municipal Solid waste and animal carcasses of dead animals in the said area situated adjacent to residential colony of central State Farm, Hisar.

Photographs of site inspection are annexed herewith for ready reference .


Rajesh Kumar Singh
Incharge H.R
For Head of Farm



